

IT Act Notifications GSR 535
THE GAZETTE OF INDIA EXTRAORDINARY

Part II - Section 3, Sub-Section (i)

PUBLISHED BY AUTHORITY
GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION
TECHNOLOGY

(Department of Electronics and Information Technology)

Notification

New Delhi, the 20 th August, 2004

G.S.R.535(E)

1. In exercise of the powers conferred by Section 87 of the Information Technology Act, 2000 (21 of 2000), the Central Government hereby makes the following rules further to amend the Information Technology (Certifying Authorities) Rules, 2000, namely -

1. These rules may be called the Information Technology (Certifying Authorities) (Amendment) Rules, 2004.
2. They shall come into force on the date of their publication in the Official Gazette.
2. In rules 16 of the Information Technology (Certifying Authorities) rules, 2000, in sub-rule(2), in clause (b), in the beginning, for the words "execute an agreement with the Controller" the words "give an undertaking to the Controller" shall be substituted.

F.No.[9(2)/2003-EC]

(S. Lakshminarayanan)

Additional Secretary to the Government of India

Note:

The Principal rules were published in the Gazette of India, Extra-ordinary, Part II, Section 3, sub-section (i), dated the 17 th October, 2000 vide number G.S.R. 788(E) date the 17 th October, 2000 and amended by the number G.S.R. 902(E) date the 21 st November, 2003 and last amended by G.S.R. 285 (E) dated the 23 rd April, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), dated the 27 th April, 2004.